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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )


...

NEW DELHI, the 14<sup>th</sup> December, 1983.

NOTIFICATION  
INCOME-TAX

No. 5519 (F.No.398/20/83-ITB): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.5011 (F.No.398/32/82-ITB) dated 14.12.1982, the Central Government hereby authorises Shri U.K. Panjwani, being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

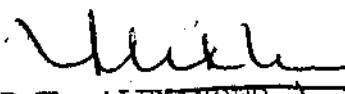
2. This Notification shall come into force with effect from the date Shri U.K. Panjwani takes over charge as Tax Recovery Officer.

  
( B.E. ALEXANDER )  
UNDER SECRETARY TO THE GOVT. OF INDIA.

The Manager,  
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